

MR. SPEAKER: Now, Papers laid on the Table. Shri A. P. Sharma.

12.13 hrs

PAPERS LAID ON THE TABLE
REPORT OF COMMISSION OF RAILWAY
SAFETY FOR 1979-80

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): I beg to lay on the Table a copy of the Report (Hindi and English versions) on the working of the Commission of Railway Safety for the year 1979-80. [Placed in Library. See No. LT-2999/81].

NOTIFICATIONS UNDER EXPORT
(QUALITY CONTROL AND INSPECTION)
ACT, 1963

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHEED ALAM KHAN): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 :

(i) The Export (Quality Control and Inspection) Amendment Rules, 1981, published in Notification No. S.O. 2496, in Gazette of India dated the 26th September, 1981.

(ii) The Export Inspection Council Pension and General Provident Fund Rules, 1981, published in Notification No. S.O. 2922, in Gazette of India dated the 24th October, 1981. [Placed in Library. See No. LT-3000/81].

NOTIFICATION UNDER COINAGE ACT, 1906, COMPANIES (PROFITS) SURTAX (3RD AMDT.) RULES 1981, INCOME-TAX (9TH AMDT.) RULES, 1981 NOTIFICATIONS UNDER CUSTOMS ACT, 1962 AND CENTRAL EXCISE RULES, 1944.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table :

(1) A copy of the Coinage (Weight and Remedy of the coins of rupees one hundred and rupees Ten and paise Twenty-five and paise Ten coined for "WORLD FOOD DAY") Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 742 (E) in Gazette of India dated the 14th October, 1981, under sub-section (3) of section 21 of the Coinage Act, 1906. [Placed in Library. See No. LT-3001/81].

(2) A copy of the Companies (Profits) Surtax (Third Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 823 in Gazette of India dated the 21st November, 1981, under sub-section (3) of section 25 of the Companies (Profits) Surtax Act, 1964. [Placed in Library. See No. LT-3002/81].

(3) A copy of the Income-Tax (Ninth Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 824(E) in Gazette of India dated the 21st November, 1981, under section 296 of the Income-Tax Act, 1961. [Placed in Library. See No. LT-3003/81]

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :

(i) G.S.R. 521 (E) published in Gazette of India dated the 22nd September, 1981 together with an explanatory memorandum superseding Notification No. 182—Customs, dated the 2nd August, 1976 and exempting certain life saving drugs, medicines and equipments specified in the notification from the basic and additional duties of customs.

(ii) G.S.R. 522(E) published in Gazette of India dated the 22nd September, 1981 together with an explanatory memorandum regarding exemption to goods mentioned in Notification No. G.S.R. 521(E) dated the 22nd September, 1981 from auxiliary duties of customs.